

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Monday 11<sup>th</sup> day of June Two Thousand And Eighteen

PRESENT:

THE HON'BLE MS. BIDISHA BANERJEE, MEMBER(J)  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

C.P./310/88/2017  
in  
O.A./310/287/2016  
&  
C.P./310/89/2017  
in  
O.A./310/267/2016

Mr. T. Simieon Jayaraj  
Working at CPWD/Southern Region,  
Chennai.

.....Petitioner/Applicant in C.P.88/2017 in O.A. 287/2016

1. Saravanan @ Ayyakutti
2. M. Vijayasekara Reddy
3. Muthu Vendhan

(1 to3 Junior Engineers; 1 & 2 working at CPWD/Southern Region, Chennai & 3<sup>rd</sup> presently working at CPWD, North East Region).

.....Petitioners/Applicants in C.P.89/2017 in O.A. 267/2016

(By Advocate : M/s. G. Saibaba & D. Kalaivani, N. Arulkumar)

VS.

1. Mr. Rajiv Gauba  
The Secretary,  
Ministry of Urban Development,  
Nirman Bhavan,  
Govt. of India, New Delhi-11;
2. Mr. Abhai Sinha  
The Director General,  
Central Public Works Department,  
Ministry of Urban Development,  
Nirman Bhavan,  
Govt. of India, New Delhi;
3. Mr. Anil Kumar Garg,  
The Special Director General, SR,  
Central Public Works Department,

ASVS

4. Mr. Deepak Kumar Kumar Gupta  
The Additional Director General (Trg),  
C.P.W.D. Training Institute  
Kamla Nehru Nagar, Hapur Road,  
Ghaziabad, Uttar Pradesh;

5. B.P. Sharma,  
The Secretary,  
Department of Personnel and Training,  
Govt. of India, New Delhi.

.....Respondents/Respondents in both the C.Ps

6. Mr. Ujjwal Kumar Pal,  
Chief Engineer (Trg cum R & D) (E) &  
Controller of Examination  
National CPWD Academy  
Kamla Nehru Nagar, Hapur Road,  
Ghaziabad, Uttarpradesh- 201 002.

.....Respondent in both the C.P.s

(By Advocate: Mr. K. Rajendran)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Both sides represented.

2. These C.Ps. have been filed for compliance of the orders of this Tribunal dated 15.02.2016 passed in O.A. 287/2016 & O.A. 267/2016 by which, respondents were restrained from publishing the results of a particular selection. When the matter stood thus, identical matters of dispute arose before the Principal Bench which allowed the respondents to publish the result of the same selection. Pursuant to such directions, respondents have already published the result.
3. In view of the above, we do not find any necessity to linger on with the hearing of these C.Ps. any further. As there is no violation of the order of this Tribunal by the authority who acted in good faith in terms of the direction of the Principal Bench of this Tribunal, the C.Ps are dropped. Notices, if any, already issued are discharged.
4. With regard to the hearing of the O.As., there is an order of the Principal Bench of this Tribunal dated 06.05.2016 directing that the O.A.s before the Madras Bench and Guwahati Benches should lie over till disposal of the O.As pending before the Principal Bench. Accordingly an order was passed in presence of the applicant by proceedings dated 01.06.2016 in O.A. 267/2016 and O.A. 287/2016 of this Tribunal.
5. In view of the above, the present O.As are adjourned sine-a-die with liberty to the applicants to get it revived once connected matters are heard and disposed of by the Principal Bench.

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